

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.313

IA-3884/2021 IA-3895/2021 IA-3896/2021 IA-3899/2021 IA-3379/2020 IA-3301/2021
IA-1934/2021 IA-1994/2021 IA-1508/2021 IA-1016/2021 IA-1020/2021 IA-1025/2021
IA-1032/2021 IA-1054/2021 IA-1056/2021 IA-1060/2021 IA-1064/2021
In
IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr..... **APPLICANT/PETITIONER**

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd.

....**RESPONDENT**

SECTION

U/s 7 of IBC 2016

Order delivered on 24.03.2022

CORAM:

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)


PRESENT:

For the Applicant : Ekta Choudhary for Applicant in IA no 1934
For the ERP : Ms. Shweta Saini, Adv. along with Mr. Jitender Arora, Erstwhile IRP.
For the RP : Mr. Rishabh Jain, Advocate
For the Respondent : Ekta Choudhary Respondent in IA no 1064
IA No.3379/2020 Somya Stuti
Yukti Anand, Adv, Piyush Vatsa, Adv., Rishi K. Awasthi, Adv
I.A. No. 1025 of 2021-Adv. Aditi Sinha

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 06.04.2022.


(Madhu Narula)
Court Officer (Court III)